

friend would like to put a question in a vague form as he is trying to say that I am not prepared, I regret I cannot agree with him. As I said. . .

SHRI JAGDISH PRASAD MATHUR: Will it be correct to assume that further on Government will take judges . . .

MR. CHAIRMAN: Will the honourable Member sit down?

SHRI PILOO MODY: According to the protocol you should first ask the Minister to sit down.

SHRI B. SATYANARAYAN REDDY: I wanted to know how much time the Minister will take to gather this information. That is my specific question.

MR. CHAIRMAN: The question Hour is really over, and after this answer I will declare the question Hour over. Please reply. (No reply).

The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

उच्चतम न्यायालय और उच्च न्यायालयों में अतिर्णीत मामले

- * 5. श्री हरी शंकर भाभड़ा :
श्री सुन्दर सिंह भंडारी :
श्री जगदीश प्रसाद माथुर :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय भारत के उच्चतम न्यायालय और प्रत्येक उच्च न्यायालय में पृथक्-पृथक् कितने मुकदमे अतिर्णीत पड़े हैं;

(ख) क्या यह सच है कि हाल ही में भारत के मुख्य न्यायाधीश ने कहा है कि यदि इन मुकदमों को शीघ्र ही निपटाने के

लिये कुछ न किया गया तो भारत की न्याय व्यवस्था अपने ही बोझ से दब कर छिन्न-भिन्न हो जायेगी ; और

(ग) यदि हां, तो सरकार स्थिति में सुधार करने के लिये क्या कदम उठाने का विचार रखती है ?

†[Pending cases in the Supreme Court and the High Courts]

*5. **SHRI HARI SHANKAR BHABHA:**

SHRI SUNDER SINGH BHANDARI:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of cases pending at present in the Supreme Court of India and in each High Court separately;

(b) whether it is a fact that recently the Chief Justice of India had said that if steps were not taken for quick disposal of those cases, India's judicial system would collapse under its own weight; and

(c) if so, what steps Government propose to take to remedy the situation?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शिव शंकर) : (क) उच्चतम न्यायालय और उच्च न्यायालयों द्वारा दी गई जानकारी का एक विवरण, सदन के पटल पर रख दिया गया है ।

(ख) जी, हां ।

(ग) अनेक जटिल कारणों से वर्तमान परिस्थिति पैदा हुई है । ऐसी परिस्थिति में यह आवश्यक है कि न्यायिक प्रशासन में सुधार एक सतत प्रक्रिया हो । सरकार

तदनुसार इस समस्या पर विचार करना चाहती है। ऐसा करने में सरकार विधि आयोग की सिफारिशों को भी ध्यान में रखेगी।

विवरण

भारत के उच्चतम न्यायालय और उच्च न्यायालयों में लम्बित मामले

भारत का उच्चतम न्यायालय

31-12-1979 को लम्बित
मामलों की संख्या . . . 26,881

उच्च न्यायालय का नाम	30-6-1979 को लम्बित मामलों की संख्या
इलाहाबाद	124540
आन्ध्र प्रदेश	22637
मुम्बई	58090
कलकत्ता	74471
दिल्ली	30329
गोहाटी	6929
गुजरात	14857
हिमालच प्रदेश	5765
जम्मू-कश्मीर	6517
कर्नाटक	49408
केरल	33809
मध्य प्रदेश	40785
मद्रास	55268
उड़ीसा	8423
पटना	35513
पंजाब और हरियाणा	38413
राजस्थान	23957
सिक्किम	11
उच्च न्यायालयों में लम्बित मामलों का योग	629722

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) A Statement giving the information as furnished by the Supreme Court and the High Courts is laid on the Table of the House.

(b) Yes, Sir.

(c) Many complex factors have brought about the present situation. In the circumstances reform in judicial administration has to be a continuous process. Government proposes to address itself to the problem accordingly. In doing so Government will also take into consideration recommendations made by the Law Commission.

Statement

Cases pending in the Supreme Court of India and High Courts.

	Pending as on	Number of cases
Supreme Court of India	31-12-1979	26,881
Name of the High Court	Number of cases pending as on 30-6-1979	
Allahabad	124540	
Andhra Pradesh	22637	
Bombay	58090	
Calcutta	74471	
Delhi	30329	
Gauhati	6929	
Gujarat	14857	
Himachal Pradesh	5765	
Jammu & Kashmir	6517	
Karnataka	49408	
Kerala	33809	
Madhya Pradesh	40785	
Madras	55268	

†[] English translation.

Name of the High Court	Number of cases pending as on 30-6-79
Orissa	8423
Patna	35513
Punjab and Haryana	38413
Rajasthan	23957
Sikkim	11
Total of cases pending in the High Courts	629722]

Creation of Indian Judicial Service

*6. SHRIMATI MARGARET ALVA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any decision recently to create an Indian Judicial Service as recommended by the Law Commission;

(b) if so, what are the details in this regard; and

(c) if the answer to part (a) above be in the negative by when a decision is likely to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

(b) Does not arise.

(c) It is difficult to indicate the time limit for taking a decision in the matter but I may assure the House that some decision will be taken as early as possible.

Broadcast/telecast of views of opposition parties

*7. DR. BHAI MAHAVIR:
SHRI SYED AHMAD HASHMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the allegation made

by Shri M. C. Chagla to the effect that his T. V. interview after the Lok Sabha poll had been censored by the Bombay T. V.;

(b) if so, what are the facts of the case;

(c) what action Government propose to take against the officials responsible for such censoring; and

(d) what is Government's policy in regard to broadcast/telecast of views of opposition parties?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI V. P. SATHE): (a) Yes, Sir.

(b) and (d) Nothing was censored; a statement is laid on the Table of the House.

(c) Does not arise.

Statement

The allegation by Shri M. C. Chagla to the effect that a statement by him to be included in a T. V. programme was censored by Doordarshan Kendra, Bombay was published in some newspapers on January 14, 1980. The facts of the case are as follows:—

The programme telecast by the Bombay Kendra on January 13, 1980 was a 20-minute programme giving reactions of some eminent personalities available in Bombay on the results of the Lok Sabha elections as well as their views on the priorities before the new Government. For collecting material for this programme, brief statements by S/Shri Morarji Desai, M. C. Chagla, Nani Palkhiwala, M. V. Kamath, B. M. Gogte, Dev Anand, T.K. Tope, Nissim Ezekiel, and Smt. Nargis Dutt were recorded by the Bombay Doordarshan Camera team for the short film. As the total duration of the programme was 20 minutes and the statements collected from these persons had to be fitted into those 20 minutes in a balanced manner, some editing was inevitable at the time of compiling the programme.